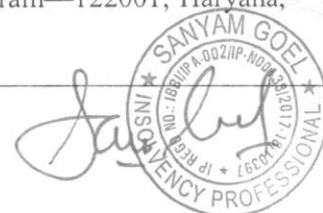


FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF PRIMUSS PIPES & TUBES LIMITED RELEVANT PARTICULARS		
1.	Name of corporate debtor	Primuss Pipes & Tubes Limited (Formerly known as "Premier Pipes Limited")
2.	Date of incorporation of corporate debtor	15/04/1975
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies-Kanpur
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	L22219UP1975PLC004105
5.	Address of the registered office and principal office (if any) of corporate debtor	8/225-A, 2 nd Floor, Arya Nagar, Kanpur-208002, UP India
6.	Insolvency commencement date in respect of corporate debtor	13.06.2022
7.	Estimated date of closure of insolvency resolution process	10.12.2022 i.e. 180 days from the date of commencement of CIRP being 13.06.2022
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Sanyam Goel Reg. No. IBBI/IPA-002/IP-N00138/2017-18/10397
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: Unit No. 110, First Floor, JMD Pacific Square, Sector 15, Part II, Gurugram-122001, Haryana, India E-mail: goelsanyam@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: Unit No. 110, First Floor, JMD Pacific Square, Sector 15, Part II, Gurugram-122001, Haryana, India E-mail: cirp.primuss@gmail.com
11.	Last date for submission of claims	27.06.2022 i.e. 14 days from the date of commencement of CIRP being 13.06.2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	No class of Creditor could be determined at this stage
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://www.ibbi.gov.in/home/downloads Physical Address: Unit No. 110, First Floor, JMD Pacific Square, Sector 15, Part II, Gurugram—122001, Haryana, India



Notice is hereby given that the National Company Law Tribunal Allahabad Bench has ordered the commencement of a corporate insolvency resolution process of the Primuss Pipes & Tubes Limited on 13.06.2022.

The creditors of Primuss Pipes & Tubes Limited, are hereby called upon to submit their claims with proof on or before 27.06.2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



Sanyam Goel

Interim Resolution Professional

Reg. No. IBBI/IPA-002/IP-N00138/2017-18/10397



Date: 14.06.2022

Place: Gurugram

:

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF AAKRITI INFO-MEDIA PVT LTD

1.	Name of corporate debtor	Aakriti Info-Media Private Limited
2.	Date of incorporation of corporate debtor	14.05.2008
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies-Delhi
4.	Corporate Identity No. / Limited	U74300DL2008PTC178128

	Liability Identification No. of corporate debtor	
5.	Address of the registered office and principal office (if any) of corporate debtor	FFS NO. 24 Udyog Sheel Mahila Sahkari Samiti Ltd. 120 Mathura Road, Near Apollo Hospital New Delhi South Delhi-110076
6.	Insolvency commencement date in respect of corporate debtor	Date of Order: 10.06.2022 Date when order came to knowledge of the IRP: 13.06.2022
7.	Estimated date of closure of insolvency resolution process	11.12.2022
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Rakesh Bhatia IBBI/IPA-001/IP-P00978/2017-18/11608
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: 123 New Lajpat Rai Market Delhi 110006 E-mail: iprakeshbhatia@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Correspondence Address: 123 New Lajpat Rai Market Delhi 110006 E-mail: cirp.akritimpl@gmail.com
11.	Last date for submission of claims	28.06.2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	N.A. (As per the information available with the Interim Resolution Professional)
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N.A.
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at N.A.	Relevant Forms for the submission of the claims can be downloaded from https://ibbi.gov.in/

Notice is hereby given that the National Company Law Tribunal, Delhi Bench-VI, has ordered the commencement of a corporate insolvency resolution process of Aakriti Info-Media Private Limited on 10th June 2022 (The order came to the knowledge of the IRP on 13th June 2022). The creditors of Aakriti Info-Media Private Limited, are hereby called upon to submit their claims with proof on or before 28th June 2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post at correspondence address or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Rakesh Bhatia
Interim Resolution Professional
Aakriti Info-Media Private Limited
IBBI/ IPA-001/IP-P00978/2017-18/1160

Date: 14.06.2022
Place: New Delhi


सेन्ट्रल बैंक ऑफ इंडिया
Central Bank of India
 1911 से आपके लिए "केन्त्रल" "CENTRAL" TO YOU SINCE 1911
BRANCH OFFICE: PRESS AREA, NEW DELHI

POSSESSION NOTICE (For Immoveable Property)
Appendix-IV [See Rule - 8(1)]

Whereas, the undersigned being the Authorized Officer of the **Central Bank of India, Press Area, New Delhi Branch**, under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a Demand Notice dated **01.10.2021**, calling upon the **Borrowers: M/S. GAURAV WEDDING STUDIO, Proprietor - Mrs. Tripta Gupta D/o. Mr. Inder Sain Gupta and Guarantor - Mr. Inder Sain Gupta S/o. Mr. Dhani Ram, and Mrs. Renuka Gupta W/o. Mr. Inder Sain Gupta**, to repay the amount mentioned in the notice being **Rs.97,90,218/- (Rupees Ninety Seven Lakhs Ninety Thousand Two Hundred Eighteen Only)** as on **01.10.2021** within 60 days from the date of receipt of the said notice. The borrowers having failed to repay the amount, notice is hereby given to the borrowers/Guarantor and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under section 13(4) of the said Act read with rule 8 of the Security Interest (Enforcement) Rules, 2002 on this day **09.06.2022**. The borrowers/Guarantor in particular and the public in general is hereby cautioned not to deal with the property and any dealing with the property will be subject to the charge of **Central Bank of India, Press Area, New Delhi Branch** for an amount of **Rs.97,90,218/- (Rupees Ninety Seven Lakhs Ninety Thousand Two Hundred Eighteen Only)** as on **01.10.2021** and interest & other charges thereon w.e.f. **01.10.2021**.

The Borrower's attention is invited to provisions of Sub-Section (8) of Section (13) of the Act, in respect of time available to redeem the secured assets.

DESCRIPTION OF IMMOVABLE PROPERTY	
All that part and parcel of the property consisting of the property situated at :-	
<u>SECURITY 1:</u>	
Owner: Mrs. Renuka Gupta W/o. Mr. Inder Sain Gupta, R/o. H. No.1354, Vaidwara, Maliwara, Chandni Chowk, Delhi-110006.	
Sale Deed No. & Date: No.10926 executed on 18.12.2015.	
Address: One Shop on Third Floor bearing private No.5, without Roof/ Terrace Rights, Property bearing No.1874, Ward No.IV, at Haveli Jugal Kishore, Chandni Chowk, Delhi-110006.	
Area 22.00 Sq.Meters Approx. <u>Boundary:</u>	
North: Building No.1874	South: Passage
East: Shop No.04	West: Passage
<u>SECURITY 2:</u>	
Owner: Mr. Inder Sain Gupta S/o. Mr. Dhani Ram, R/o. H. No.1354, Vaidwara, Maliwara, Chandni Chowk, Delhi-110006.	
Sale Deed No. & Date: No.2999 executed on 26.05.1997.	
Address: Two Shops on First Floor bearing private No.16 and 17, without Roof / Terrace Rights, Property bearing No.1870-1873, Ward No.IV, at Haveli Jugal Kishore, Chandni Chowk, Delhi-110006.	
Area 141.23 Sq.Ft. <u>Boundary:</u>	
North: Other Shop	South: Other Property
East: Shop No.31	West: Shop No.18/Main Entrance
<u>SECURITY 3:</u>	
Owner: Ms. Tripta Gupta D/o. Mr. Inder Sain Gupta, R/o. H. No.1354, Vaidwara, Maliwara, Chandni Chowk, Delhi-110006.	
Sale Deed No. & Date: No.9141executed on 20.11.2017	
Address: One Shop on Third Floor bearing private No.4, without Roof / Terrace Rights, Property Bearing No.1874, Ward No.IV, at Haveli Jugal Kishore, Chandni Chowk, Delhi-110006.	
Area 14.63 Sq.Meters <u>Boundary:</u>	
North: Building No.1874	South: Passage
East: Shop No.03	West: Shop No.05
PLACE: DELHI	Authorised Officer
DATE: 09.06.2022	Central Bank of India

KERALA WATER AUTHORITY
e-Tender Notice

Tender No: 1st Re-Tender No. 1R06/SE/PHK/2022-23. JJM- 2020-21 - KOTTAYAM DISTRICT - WSS TO VELLAAVOOR PANCHAYAT - SUPPLYING AND LAYING DP/PCVG/DI DISTRIBUTION NETWORK AND PROVIDING FHTCs IN VELLAAVOOR PHASE I - Package 3, EMD: RS. 2,00,000/- (Rupees Two lakhs only). Tender fee: Rs. 10,000 + (18% GST)- It will be paid by the contractor on reverse charge basis while filing his returns). Last Date for submitting Tender : 06-07-2022 03:00 pm. Phone : 0481 2562745. Website: www.kwa.kerala.gov.in, www.etenders.kerala.gov.in.
KWA-BJ-GL-6-359-2022-23 Superintending Engineer, PH Circle, Kottayam

 **PXIL**
Transforming Power Markets
Power Exchange India Limited
Sumer Plaza, Unit No.901,9th floor, Marol Maroshi Road, Andheri (East), Mumbai - 400 059, India
Tel: +91 22 40096667/87 **Fax:** +91 22 40096633/90
Email: info@pxil.co.in, **CIN:** U74900MH2008PLC179152

Trading Month May 2022							
Market	Segment	Minimum		Maximum		Average	
		Price (₹/KWh)	Volume (MUS)	Price (₹/KWh)	Volume (MUS)	Price (₹/KWh)	Total MUS
IDAS	CONVENTIONAL	3.36	0.25	12.00	6.13	6.22	2.60
	ANYDAY	4.50	6.00	18.00	76.05	10.71	26.13
TAM	DAC	1.92	4.45	18.00	20.11	7.64	10.79
	INTRADAY	7.00	0.18	13.50	4.60	10.90	1.21
GTAM SOLAR	ANYDAY	4.70	0.35	12.85	1.73	10.43	0.94
	DAC	1.69	0.64	15.00	7.54	6.34	3.08
GTAM NONSOLAR	ANYDAY	6.30	1.20	14.50	8.21	11.82	3.80
	INTRADAY	6.41	1.35	6.41	1.35	6.41	1.35
	DAC	2.89	0.31	14.70	10.84	6.78	5.27


NMDC Limited
 (A Government of India Enterprise)
 'Khanij Bhavan', 10-3-311/A, Castle Hills, Masab Tank, Hyderabad -500021
 Corporate Identity Number (CIN) - L13100TG1958GOI001674

CONTRACTS DEPARTMENT

Tender Enquiry No./H (Contracts)/P/iplmhc/Kirandul/2022/141, Dated: 15.06.2022
MSCT Ref No. NMDC/HC/2822-23/ET/169

NMDC Limited, A "NAVARATNA" Public Sector Company under Ministry of Steel, Govt. of India, invites online bids from prospective bidders for the work of ***"Providing and Laying of 300 mm dia. MS / ERW Pipeline from Dep. 11C Junction to Dep. 11B Main Tank at BIOM, Kirandul Complex"***.

The detailed NIT and Bid documents can be viewed and / or downloaded from 15.06.2022 11:00 Hrs. to 08.07.2022 15:00 Hrs. from following website links;

1. NMDC website - <https://www.nmdc.co.in/nmcdcenter/default.aspx>

2. Central Public Procurement Portal - <https://www.eprocure.gov.in/epublish/app> and search tender through tender enquiry number

3. MSTC portal https://www.mstccommerce.com/eprochome/nmdc/buver_login.jsp

4. For further help refer to 'vendor guide' given in MSTC website.

The bidders are requested to submit their bids online through MSTC Limited website. The details of submission of bid through online are given in NIT. The Bidders on regular basis are required to visit the NMDC's website / CPP Portal / MSTC website for corrigendum, if any, at a future date. For further clarification, the following can be contacted - Chief General Manager (Contracts), NMDC Limited, Hyderabad, email: contracts@nmdc.co.in

Chief General Manager (Contracts)

FORM A PUBLIC ANNOUNCEMENT (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016) THE ATTENTION OF THE CREDITORS OF PRIMUSS PIPES & TUBES LIMITED RELEVANT PARTICULARS RELEVANT PARTICULARS	
1. Name of Corporate Debtor	Primuss Pipes & Tubes Limited (Formerly known as "Premier Pipes Limited)
2. Date of Incorporation Of Corporate Debtor	15/04/1975
3. Authority Under Which Corporate Debtor Is Incorporated / Registered	Registrar of Companies-Kanpur
4. Corporate Identity No./Limited Liability Identification No. of corporate debtor	L22219UP1975PLC004105
5. Address of the Registered Office and Principal Office (if any) of Corporate Debtor	8/225-A, 2nd Floor, Arya Nagar, Kanpur-208002 UP India
6. Insolvency commencement date in respect of Corporate Debtor	13.06.2022
7. Estimated date of closure of insolvency resolution process	10.12.2022 i.e. 180 days from the date of commencement of CIRP being 13.06.2022
8. Name and registration number of the Insolvency Professional acting as Interim Resolution Professional	Sanyam Goel Reg. No. IBBI/IPA-002/IP-N00138/2017-18/10397
9. Address and e-mail of the Interim Resolution Professional, as registered with the Board	Address: Unit No. 110, First Floor, JMD Pacific Square, Sector 15, Part II, Gurugram-122001 Haryana, India E-mail: goelsanyam@gmail.com
10. Address and e-mail to be used for correspondence with the Interim Resolution Professional	Address: Unit No. 110, First Floor, JMD Pacific Square, Sector 15, Part II, Gurugram-122001 Haryana, India E-mail: cirp.primuss@gmail.com
11. Last date for submission of claims	27.06.2022 i.e. 14 days from the date of commencement of CIRP being 13.06.2022
12. Classes of creditors, if any, under clause(B) of sub-section (6a) of section 21, ascertained by the Interim Resolution Professional	No class of Creditor could be determined at this stage
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Details of Forms and (b) Relevant authorized representatives are available.	Web link: http://www.ibbi.gov.in/home/download Physical Address: Unit No. 110, First Floor, JMD Pacific Square, Sector 15, Part II, Gurugram-122001, Haryana, India

Notice is hereby given that the National Company Law Tribunal Allahabad Bench has ordered the commencement of a corporate insolvency resolution process of the Primuss Pipes & Tubes Limited on 13.06.2022.

The creditors of Primuss Pipes & Tubes Limited, are hereby called upon to submit their claims with proof on or before 27.06.2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Sanyam Goel
Interim Resolution Professional

Date: 14.06.2022
Place: Gurugram
Reg. No. IBBI/IPA-002/IP-N00138/2017-18/10397

“IMPORTANT”

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AXIS BANK Retail Asset Centre: Axis Bank Ltd. 4th Floor, Ashoka Estate, 24 Barkhamba Road, New Delhi-110001. Also at: Axis Bank Ltd., Axis House, Tower T-2, 2nd Floor, 1-14, Sector-126, Noida Expressway, Jaypee Greens Weishtown, Noida (U.P.) 201301. Corporate Office: Axis House, Block-B, Bombay Dyeing Mills Compound, Pandurang Budhkar Marg, Worli, Mumbai-400025 Registered Office: 'Tishah', 3rd floor, opposite Samarbhawar Temple, Law garden, Ellisbridge, Ahmedabad-380006

POSSESSION NOTICE UNDER SARFAESI ACT 2002

Whereas The undersigned being the Authorized Officer of Axis Bank Ltd. under the Securitisation, Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of the powers conferred under section 13(12) read with Rule 9 of the Security Interest (Enforcement) rules 2002, issued demand notice upon the Borrower(s) Co-Borrower(s) Guarantor(s) Mortgage(s) mentioned below, to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice. The Borrower(s) Co-Borrower(s) Guarantor(s) Mortgage(s) having failed to repay the amount, notice is hereby given to the Borrower(s) Co-Borrower(s) Guarantor(s) Mortgage(s) and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/ her under Section 13(4) of the said Act read with Rule 8 of the said rules on the below-mentioned dates. The Borrower(s) Co-Borrower(s) Guarantor(s) Mortgage(s) in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of Axis Bank Ltd. The Borrower(s) Co-Borrower(s) Guarantor(s) Mortgage(s) attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Name of Borrower / Co-borrower: 1.To - M/S Tara Chand Sathish Chand A
Proprietorship Firm At:-Main Bazar, Farrukh NagarDist:-GurgaonHaryana- 110035
Also At:- M/S Tara Chand Sathish Chand 36, New Anil, Mandi, Farrukh Nagar Dist
-Gurgaon- Haryana- 122506 2. Mr. Tara Chand alias Tara Chand Garg S/o - Late Sh
Raghubar Dayal, R/o- 169, Sector -15, Part -1, Gurgaon Haryana- 122001 Also At:-
Mr. Tara Chand alias Tara Chand Garg, S/o - Late Shri Raghubar Dayal, R/o- 36, New
Anil, Mandi, Farrukh Nagar, Dist:-Gurgaon- Haryana- 122506 3. Mr. Anil Kumar alias
Anil Kumar Garg S/O Mr. Tara Chand Proprietor of M/S Vishal Enterprises A
Proprietorship Firm Shop No. 13, 2nd Floor C/48A, Lawrence Road Delhi-110035
Also At:- Shop No. 9 C/48A, Lawrence Road Delhi-110035 Also At:- Shop No. 37
New Grain Market Farrukh Nagar, District Gurgaon Pin-122506 Also At:- 169, Sector
15, Part-1 Gurgaon Haryana- 122001 4. Mr. Pawan Garg alias Pawan Kumar Garg,
S/O Mr. Tara Chand Shop No. 13, 2nd Floor C/48A, Lawrence Road Delhi-110035
Also At:- Shop No. 9 C/48A Lawrence Road Delhi-110035 Also At:- Shop No. 37,
New Grain Market Farrukh Nagar, District Gurgaon Pin-122506 Also At:- 169, Sector
15, Part1 Gurgaon Haryana- 122001

Description of Property 1. All that piece and parcel of land admeasuring 189 Sq. Yrds. alongwith Building & Structures erected thereon, affixed thereto situated at Plot No-37, New Grain/Vegetable/ Fodder Market, Farrukh Nagar, Gurgaon together with all the buildings and structures thereon fixtures, fittings and all plant and machinery attached to the earth or permanently fastened to anything attached to the earth, both present and future. 2. All that piece and parcel of land admeasuring 189 Sq. Yrds. alongwith Building & Structures erected thereon, affixed thereto situated at Plot No-38, New Grain/Vegetable/ Fodder Market, Farrukh Nagar, Gurgaon together with all the buildings and structures thereon fixtures, fittings and all plant and machinery attached to the earth or permanently fastened to anything attached to the earth, both present and future. 3. Free Hold Commercial Property situated at Shop no- 13 New Grain Market, Farrukh Nagar Dist – Gurgaon owned by M/s Tara Chand Satish Chand through its proprietor Mr. Tara Chand.

Date of Demand Notice : 29-01-2021	Date of Possession : 09-06-2022	Amount in Demand Notice (Rs.) : Rs. 274,31,113/- (Rupees Two Core Seventy Four lakh Thirty One Thousand One Hundred and Thirteen Rupees only.)
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The above-mentioned Borrower(s)/ Co-Borrower(s)/ Guarantor(s)/ Mortgagor(s) are hereby given a 30 days' Notice to repay the amount, else the mortgaged property will be sold on the expiry of 30 days' from the date of publication of this Notice, as per the provisions under the Rules 8 and 9 of Security Interest (Enforcement) Rules, 2002.

Date: 14-July-2022
Place:Gurgaon, Haryana.

Authorized Officer,
Axis Bank Ltd.

FORM G INVITATION FOR EXPRESSION OF INTEREST (Under Regulation 36A (1) of the Insolvency and Bankruptcy (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)	
Relevant Particulars	
1. Name of the Corporate Debtor	ALCHEMIST INFRA REALTY LIMITED
2. Date of incorporation of corporate debtor	02/04/2008
3. Authority under which corporate debtor is incorporated / registered	RoC – New Delhi
4. Corporate identity number / limited liability identification number of corporate debtor	U74120DL2008PLC176278
5. Address of the registered office and principal office (if any) of corporate debtor	Regd. Off: 1511 Hemkunt Chambers, 89 Nehru Place, New Delhi - 110019
6. Insolvency commencement date of the corporate debtor	23.03.2022 (Copy of order received on 04.04.2022)
7. Date of invitation of expression of interest	15.06.2022
8. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	Eligibility for resolution applicants under section 25(2)(h) of the Code can be obtained by writing an email to: ip@alchemistinfra.com
9. Norms of ineligibility applicable under section 29A are available at:	Ineligibility for resolution applicants under section 29A of the Code can be obtained by writing an email to: ip@alchemistinfra.com
10. Last date for receipt of expression of interest	30.06.2022
11. Date of issue of provisional list of prospective resolution applicants	10.07.2022
12. Last date for submission of objections to provisional list	15.07.2022
13. Date of issue of final list of prospective resolution applicants	25.07.2022
14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	15.07.2022
15. Manner of obtaining request for resolution plan, evaluation matrix, information memorandum and further information	Information Memorandum, Evaluation Matrix and request for resolution plan shall be issued to every Prospective Resolution Applicant (PRA) whose name will be included in the provisional list of PRAs and also those who contests the decision of RP for non-inclusion of their name in the provisional list, on or before 15.07.2022 by way of an email. For any other information, the applicant may request at the correspondence address or email at the ID as stated against serial no. 21 below. The documents/other information as mentioned above shall be provided after receipt of confidentiality undertaking from the Prospective Resolution Applicants.
16. Last date for submission of resolution plans	14.08.2022
17. Manner of submitting resolution plans to resolution professional	The Resolution Applicant(s) shall submit Resolution Plan(s) to Resolution Professional through sealed envelope by post / by hand at the address mentioned in clause 21 and electronic copy by email at ip@alchemistinfra.com with password encrypted file and password to be shared separately on or before the last date for submission of Resolution Plan(s) as mentioned in Clause 16 above
18. Estimated date for submission of resolution plan to the Adjudicating Authority for approval	04.09.2022
19. Name and registration number of the resolution professional	Gaurav Misra IBBI/IPA-001/IP-P-02123/2021-2022/13709
20. Name, Address and e-mail of the resolution professional, as registered with the Board	Gaurav Misra F-5, Rajiv Gandhi IT Park, Chandigarh-160101 cagauravmisra@gmail.com
21. Address and email to be used for correspondence with the Resolution Professional	Office No 510, 5th floor, Assotech Business Cresterra, Tower-1, Sector-135, Noida, U.P. - 201305 ip@alchemistinfra.com
22. Further Details are available at or with	Gaurav Misra Resolution Professional ip@alchemistinfra.com
23. Date of publication of Form G	15.06.2022

Sd/-
Gaurav Misra
Resolution Professional
In the matter of Alchemist Infra Realty Limited
Regn. No: IBBI/IPA-001/IP-P-02123/2021-22/13709
Add for Communication: Office No 510, 5th floor, Assotech Business Cresterra, Tower-1, Sector-135, Noida, U.P. -201305
Email Id: ip@alchemistinfra.com
cagauravmisra@gmail.com

Date: 15.06.2022
Place: Noida, Uttar Pradesh

